

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23474/2019

(Arising out of impugned judgment and order dated 27-02-2019 in WC No. 11557/2011 passed by the High Court of Judicature at Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

KUNWAR SAIN & ORS.

Respondent(s)

(IA No. 141943/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 141942/2019 - EXEMPTION FROM FILING O.T.)

Date : 18-04-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. S. R. Singh, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Vishwajit Singh, Sr. Adv.
Mr. Manoj Kumar Dwivedi, Adv.
Mr. P.C. Patnaik, Adv.
Mr. Pravin Kr. Kashyap, Adv.
Mr. Pankaj Singh Bisht, Adv.
Ms. Vibha Bhatt, Adv.
Mr. Piyush Dwivedi, AOR

UPON hearing the counsel the Court made the following

O R D E R

Mr. S.R. Singh, the learned senior counsel prays for and is granted eight weeks time to bring on record the additional documents particularly on the mode and manner of taking over possession, if any, of the concerned land.

(NITIN TALREJA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
BRANCH OFFICER